NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV

20. C.P. (IB)/262(MB)2022

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.11.2022**

Name of the Parties: Air India Limited
Vs.
Las Cargo Private Limited

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Sagar Pathak, Ld. Counsel for the Petitioner present. Mr. Shadab S. Jan, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Corporate Debtor submits reply is ready but due to technical glitch on the website, the same could not be uploaded. He seeks some time to file reply. Time granted.
3. Counsel for the Corporate Debtor is directed to serve the copy of reply on the Petitioner within 2 weeks. Rejoinder, if any, may be filed two weeks thereafter.
4. List this matter on **02.02.2023** for final hearing.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/NP/